



A6-22041/2018

THE HIGH COURT OF KERALA

106253

Kochi : 682 031
Dated :05.12.2018

OFFICIAL MEMORANDUM

Sub:- Deputation to the office of various Legal Service Institutions in Kerala -reg.

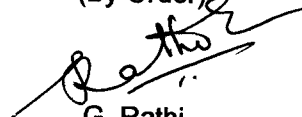
- Ref:- 1. Letter No.4651/D/2008/KeLSA dated 19.11.2018 and 4747/D/2018/KeLSA dated 24.11.2018 of the Member Secretary, Kerala State Legal Services Authority.
2. This office O.M. No. A1-39627/2011/A6 dated 05.07.2011.

It has been decided to call for willingness from the members of the High Court Service who have satisfactorily completed their probation in the entry category and have completed at least five years in the High Court service for being considered to the undermentioned posts on deputation basis, in the respective offices, as detailed below :-

Sl. No	Name of the post	No.of post vacant	Name of the office and station	Method of appointment
1.	Clerk	01	Office of the ADR Centre District level at Kasaragod	By deputation from the category of Legal Assistant Grade-II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government with LLB.
2.	Secretary	03	Offices of the Taluk Legal Services Authority at Vythiri, Kozhikode and Devikulam	By deputation from the category of Legal Assistant Grade -II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government.

Accordingly, willing and qualified members of the High Court Service may submit their willingness and bio-data in the prescribed format available in the 'A' Section, for being considered to the aforementioned posts on deputation basis, on or before 15.12.2018 to the 'A' Section, High Court. The applicants shall not be allowed to withdraw their willingness later on.

(By Order)


G. Rathi
Deputy Registrar

(p.t.o.)

To ~~SECRET~~

The Director, Kerala Judicial Academy, Athani, Ernakulam
The Chief Librarian, High Court.

All Section Heads, High Court
The Section Officer, Kerala Judicial Academy, Athani,
Ernakulam

} They shall bring
the content of this
O.M. to the notice
of the officials
working under them

~~The IT Section, High Court (for uploading in the Website)~~
The Administrative Records Section, High Court.
The Notice Board, High Court.
The File.